

ed recently that a lump sum of Rs. 6 lakhs should be paid by HAL to village Parichayat for the last four years 1968-69 to 1971-72 before the 30th September, 1971. Payment of Rs. 1 lakh has already been made to the Village Panchayat. The balance of Rs. 5 lakhs will be paid by HAL before the 30th September, 1971.

**SERVANT QUARTERS AT KASHMIR HOUSE,
NEW DELHI**

*495. SHRI B. C. PATTANAYAK: Will the Minister of WORKS AND HOUSING

निर्माण और आवास मंत्री

be pleased to refer to the reply to Un-starred Question No. 1693 given in the Rajya Sabha on the 2nd September, 1970 and state;

(a) whether Government have since received the fine of Rs. 100 imposed on the occupant of servant Quarter No. 48, Kashmir House, New Delhi;

(b) if not, the reasons therefor;

(c) whether Government are aware that servant Quarter No. 47, Kashmir House has been forcibly occupied by some unauthorised persons;

(d) if so, the steps taken by Government to get it vacated;

(e) the time since when all the occupants of servant quarters of Kashmir House are occupying these quarters;

(f) whether Government are charging rents from these occupants; and

(g) if so, the rent being charged by Government from them?

THE MINISTER OF WORKS AND HOUSING

**निर्माण और आवास मंत्रालय में राज्य
मंत्री**

(SHRI UMASHANKAR DIKSHIT): (a) to (g) The information is being collected and will be laid on the Table of the House.

WATER AND CONSERVANCY CHARGES OF TYPE-V MULTI-STOREYED FLATS IN R.K. PURAM, NEW DELHI

927. SHRI SUHRID MULLICK
CHOUDHURY: SHRI PRANAB
KUMAR MUKHERJEE:

Will the Minister of WORKS AND HOUSING

निर्माण और आवास मंत्री

be pleased to state:

(a) what are the water and conservancy charges for Type-V flats in the Multi-Storeyed Buildings in Sector XIII of R. K. Puram, New Delhi;

(b) whether these charges are exorbitant in comparison with similar charges recovered from allottees of Type-V flats in Bharatinagar or Rabin-dranagar;

(c) whether these charges are being levied in an arbitrary manner without any reference to the actual consumption of water by individual allottees and the charges have increased although the supply of water has now been restricted; and

(d) if so, the reasons for not installing separate water metres for each flat so that the allottees may not have any grievance'

THE MINISTER OF STATE IN THE
MINISTRY OF WORKS AND HOUSING

**निर्माण और आवास मंत्रालय में राज्य
मंत्री**

(SHRI I. K. GUJRAL): (a) The current rate of water and conservancy charges for Type V flats in Multi-Storeyed Buildings in Sector XIII of R. K. Puram is Rs. 30.90 per month per flat.

(b) The flats in Bharatinagar and Rabindranagar have separate water meters and the allottees pay the charges direct to the New Delhi Municipal Committee as per meter read- * ings. As such there can be no corn-

parison with the charges being recovered for the flats in R. K. Puram.

(c) The charges for flats in R. K. Puram are not levied in an arbitrary manner. These are based upon the figures of actual expenditure of the previous year and necessary adjustments are made in the following year.

(d) Separate water meters for each flat in R. K. Puram could not be installed for want of an overhead tank, which has since been constructed. Estimates are under preparations for supplying separate water meters to the flats in Sector XIII at R. K. Puram.

EMPLOYEES IN INDIAN HIGH COMMISSION IN LONDON.

928. SHRI G. R. PATIL: Will the Minister of EXTERNAL AFFAIRS/

विदेश मंत्री

be pleased to state:

(a) the total number of employees working in Indian High Commission I at London during the years 1968-69 to 1970-71 (yearwise break up);

(b) the number of employees belonging to Scheduled Castes and Scheduled Tribes; and

(c) whether any percentage for recruitment of such employees in class I, II, III and IV has been fixed, if so, whether the same has been fulfilled; if not the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS/

विदेश मंत्रालय में उपमंत्री

(SHRI SURENDRA PAL SINGH) : (a) Number of employees year-wise is given below:

1968-69	..	785
1969-70	..	750
1970-71	..	671

(b) Nine.

(c) Any India-based employee of the Indian High Commission in London would belong to one of the regularly constituted Indian cadres. Gene-

ral orders regarding special representation for Scheduled Castes and Scheduled Tribes are applicable to these cadres at the recruitment stage. These orders are also applicable to those locally recruited employees of the High Commission who belong to the Rupee Local Cadre, but not to the other locally recruited employees among whom are many British nationals also. When recruitment through the UPSC was made for the Rupee Local Cadre in 1964, 3 out of the 30 candidates selected by it belonged to the Scheduled Castes, but none of them actually joined the cadre.

REVISION OF PASSPORT RULES

929. SHRI G. R. PATIL: Will the Minister of EXTERNAL AFFAIRS

विदेश मंत्री

be pleased to state;

(a) whether any steps have been taken by Government to revise the Passport Rules 1967 with a view to streamlining "procedures and facilitating quicken issue of travel documents; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE Minister of EXTERNAL AFFAIRS

विदेश मंत्रालय में उप-मंत्री

(SHRI SURENDRA PAL SINGH): (a) and (b) Yes, Sir. A number of amendments, etc., have already been made to the Passport Rules, 1967, with a view to streamlining procedures and facilitating quick issue of travel documents; but the work is still in hand. To expedite the completion of the pending work a special officer has just been appointed.

PASSPORT APPLICATIONS

930. SHRI G. R. PATIL : Will the Minister of EXTERNAL AFFAIRS

विदेश मंत्री

be pleased to state:

(a) the number of passport applications received by Government dur-